

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**Original Application No.187 of 2015 (SZ)**

J.Jayaveera  
S/o.P.V .Janardhanam  
No.93,Trunk Road  
Porur,Chennai-600 116

...Applicant

**-Vs-**

The Secretary to Government  
Public Works Department  
Fort st.George  
Chennai-600 009

...Respondents

**INDEX**

<b>S.No</b>	<b>Description</b>	<b>Page No.</b>
<b>1.</b>	<b>REPORT FILED ON BEHALF OF THE 6<sup>th</sup> RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD.</b>	<b>1 - 4</b>

**Filed by  
Thiru. C. Kasirajan,  
Advocate,  
Chennai.**



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI  
APPLICATION No. 187 of 2015**

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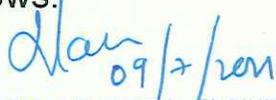
-Vs-

1. The Secretary to Government  
Public Works Department  
Fort St. George  
Chennai – 600 009
2. The Chief Engineer  
Water Resources Department  
State Ground & Surface Water Resources Data Centre  
Taramani, Chennai – 600 113
3. The Secretary to Government  
Revenue Department  
Fort. St. George  
Chennai – 600 009
4. The Managing Director  
Sri Ramachandra Educational & Charitable Trust  
No. 25, Sir C.V. Raman Road  
Alwarpet, Chennai – 600 018
5. Sri Ramachandra Medical College & Research Institute  
Deemed University, by its Dean  
Porur, Chennai – 600 116
6. The Tamil Nadu Pollution Control Board  
No. 76, Mount Road, Guindy  
Chennai – 600 032.

...Respondents

**REPORT FILED ON BEHALF OF THE 6<sup>TH</sup> RESPONDENT  
TAMIL ANDU POLLUTION CONTROL BOARD.**

I, R. Sarasavani, son of Thiru. Raghavan, Hindu, aged about 56 years, having office at No.76, Mount Salai, Guindy, Chennai – 600 032, do hereby solemnly affirm and sincerely state as follows:

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board and I am filing this Report on behalf of the 6<sup>th</sup> Respondent TNPC Board herein and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that, the Hon'ble Tribunal vide its order dated 04.03.2021, directed as follows:

*Para 11. So, we are only confining to the encroachment, if any made within the area into the lake by the 9<sup>th</sup> respondent and whether there was any pollution caused on account of the activity of the 9<sup>th</sup> respondent in respect of the water body.*

*Para 12. The authorities mentioned above are directed to submit their respective status reports to this Tribunal.*

3. It is further submitted that, subsequently the Hon'ble NGT has passed order dt.11.06.2021, directed as follows:

*"Para 8: The Tamil Nadu Pollution Control Board is also directed to file a report as directed by this Tribunal as per earlier order i.e. 04.03.2021".*

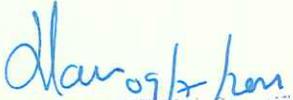
4. It is respectfully submitted that, in pursuance to the aforementioned order of this Hon'ble National Green Tribunal, it is observed that the health care facility M/s. Sri Ramachandra Educational and Health Trust (Sri Ramachandra University), Thundalam Village, Maduravoyal Taluk, Chennai District was issued with Consent to Operate direct vide Proceeding dated 10.05.2021 valid upto 31.03.2022 for the following

Products:

1. Number of Beds - 2500
2. Average Out Patients - 4100 Nos./day
3. Average In Patients - 2200 Nos./day
4. Number of Students – 5500

5. It is respectfully submitted that the sewage from the domestic activity and the trade effluent from the operation theatres, laundry and laboratory are treated in a combined treatment system. The ROA of the treated effluent samples collected during the period 2020-2021 reveals that the parameters analyzed were generally satisfying the standards prescribed by the Board. Bio Medical Wastes were segregated as per the colour coding prescribed in the BMW Rules and stored in an earmarked area. The unit has executed an agreement with the Common Bio Medical Waste facilitator M/s TNWML for the disposal of BMW and the biomedical waste authorization issued to the unit is valid upto 31/03/2023. The other solid wastes including plastic wastes are being properly segregated and sold out to authorized plastic waste recyclers for further beneficial use.

6. It respectfully submitted that there is no discharge of sewage/trade effluent/Biomedical waste by the Health care facility of M/s. Sri Ramachandra Educational and Health Trust into the Porur lake (water body).

  
JOINT CHIEF ENVIRONMENTAL OFFICER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to take this Report on record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*dlar*  
09/7/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

**BEFORE ME**

**VERIFICATION**

I, R. Sarasavani, daughter of Thiru. V. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032 do hereby verify that the contents of above report are true to the best of my knowledge through records.

Verified at Chennai on this 09<sup>th</sup> day of July, 2021.

*dlar*  
09/7/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

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**REPORT FILED ON BEHALF OF  
THE 6<sup>th</sup> RESPONDENT - TAMIL  
NADU POLLUTION CONTROL  
BOARD.**

**Advocate for Respondent: - TNPCB  
Thiru.C. Kasirajan,  
Advocate, Chennai.**

**Date:09.07.2021.**

**Next date of hearing on :12.07.2021**

